

ITEM NO.15 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).682/2021

S.G. VOMBATKERE Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.71538/2021-EXEMPTION FROM FILING AFFIDAVIT

Date : 15-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. P. B. Suresh, Adv.
Mr. Prasanna S., AOR
Mr. Yuvraj Singh Rathore, Adv.

For Respondent(s) Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Mehul Gupta, Adv.
Mr. B.V. Balaram Das, Adv.

Mr. Shyam Divan, Sr.Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. P. B. Suresh, learned counsel appearing on behalf of the petitioner, Mr.K.K. Venugopal, learned Attorney General for India as also Mr.Tushar Mehta, learned Solicitor General for India.

Issue notice.

Mr. B.V. Balram Das, learned counsel accepts notice on behalf of the respondent - Union of India.

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During the course of hearing, it has been brought to our notice that W.P.(Cr1.)No.217/2021, W.P.(Cr1.)No.106/2021 and WP(C)No.552/2021, raising the similar question of law as in the instant petition, are pending consideration before this Court.

List all these petitions before an appropriate Bench.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)